

Ranchi submitted a memorandum containing various aspects of the working of the National Coal Development Corporation and indicating their demands for consideration; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) Yes, Sir.

(b) No action by Government is called for at this stage as these matters are within the purview of the autonomous corporations like the National Coal Development Corporation who are negotiating in the matter with the employees union at Ranchi with the help of the established Central Labour machinery.

एशियाई आर्थिक विकास तथा योजना संस्था

1277. श्री सिद्धेश्वर प्रसाद : क्या वाणिज्य मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि एशिया तथा सुदूर पूर्व सम्बन्धी आर्थिक आयोग की हानि में टोकियो में हुई बैठक में पाकिस्तान ने एशियाई आर्थिक विकास तथा योजना संस्था की अवधि को बढ़ाने के प्रस्ताव पर आपत्ति की थी ;

(ख) यदि हाँ, तो इसके क्या कारण हैं; और

(ग) इस सम्बन्ध में क्या निर्णय किया गया है ?

वाणिज्य मंत्री (श्री विनेश सिंह) :

(क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) टोकियो में एशिया तथा सुदूर पूर्व सम्बन्धी आर्थिक आयोग के 23वें वार्षिक अधिवेशन में सर्व सम्मति से पास हुए एक प्रस्ताव में संस्था द्वारा दिये जा रहे प्रशिक्षण के लिए एशियाई देशों की अनवरत आवश्यकता को स्वीकार किया गया तथा विचारित की गई कि संस्था की बताने

के लिए अगले पांच वर्ष की अवधि (1969-1973) के लिए सरकारों द्वारा दिया जाने वाला नकद योगदान पहले पांच वर्ष की अवधि (1964-1967) में उनके द्वारा दी गई कुल राशि से बढ़ कर हो और किसी भी रूप में उममें कम न हो ताकि लागतों में साधारण वृद्धि की कमी पूरी हो सके और यह भी निश्चय किया गया कि संस्था के कार्यों तथा निष्पादनों पर समय समय पर विचार होना रहे और आयोग के वार्षिक अधिवेशनों में वार्षिक प्रतिवेदन प्रस्तुत किये जायें ताकि संस्था को स्थायी रूप देने के प्रश्न पर 1972 में अपने 28वें अधिवेशन में आयोग विचार कर सके ।

Issue of Import Licences

1278. Shri Abdul Ghani Dar: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the import licences are being issued without bank clearance certificates;

(b) if so, the number of import licences issued without these certificates from the 1st April, 1962 to 31st March, 1967, year-wise; and

(c) whether Government have fixed responsibility in this connection, if so, who were considered responsible and the action taken against them?

The Minister of Commerce (Shri Dinesh Singh): (a) Under the erstwhile Export Promotion Schemes, the exporters were granted import licences only on the production of a Bank Certificate indicating the realisation of foreign exchange. As the grant of import licences was conditional on the realisation of foreign exchange, which naturally took some time, the export effort was being stifled. A decision was, therefore, taken in October, 1962 that the Registered Exporter could claim import licences on his production of:

- (i) a certificate from Export Credit and Guarantee Corporation to the effect that the transaction is covered by their policy

and that the goods have been delivered and accepted by the buyer;

OR

- (ii) an undertaking to produce a Bank certificate within six months to the effect that foreign exchange has been realised in respect of exports against which the import licence has been claimed.

The facility of claiming a licence against an undertaking to produce Bank Certificate within six months was withdrawn subsequently with effect from 1st July, 1965.

With the devaluation of the rupee on 6th June, 1966, the Export Promotion Schemes were abolished. A new policy of replenishment licences against exports made on or after 8th June 1966 was introduced. Under this policy, production of a Bank Certificate is no longer inter-linked with the grant of import licences, as replenishment licences are issued on the basis of documentary evidence indicating the physical export.

(b) As regards the number of import licences issued year-wise without the Bank Certificate from 1st April, 1962 to 31st March, 1967 no statistics as to the different categories of exporters, to whom licences have been issued on the basis of banker's certificate or otherwise, is maintained.

(c) As the import licences, without a Bank Certificate, have been issued in accordance with the Government policy, the question of fixing responsibility does not arise. In the case of the exporters who failed to bring in the export proceeds within the period stipulated in their undertakings suitable penal action has been taken.

Aluminium Factory in Maharashtra

1279. Shri Madhu Laxaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:

Will the Minister of Steel, Mines and Metals be pleased to refer to the

reply given to Unstarred Question No. 751 on the 7th April, 1967 and state:

(a) whether the project report of the expert team of the West German Consultants regarding the location of an aluminium factory at Ratanagiri in Maharashtra has been examined; and

(b) if so, the results thereof?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) and (b). As stated in reply to Unstarred Question No. 751 on the 7th April, 1967, the cost estimated prepared by M/s. Vereinigte Aluminium Werke, the West German Consultant, were found to be on the high side and they were accordingly asked to explore the possibilities of reducing the same and to clarify certain assumptions about the capacity of the plant. The project report is now being further examined in the light of the clarifications furnished by the Consultants with a view to bringing down the cost estimates.

Manufacture of Tractors

1280. Shri Manibhai J. Patel:
Shri Hukam Chand Kachwal:
Shri Jagannath Rao Joshi:
Shri Ram Singh Ayarwal:
Shri Ram Kishan Gupta:
Shri Nitiraj Singh Chaudhary:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhal:
Shri K. Pradhani:
Shri Y. S. Kuswah:
Shri Nathu Ram Ahirwar:

Will the Minister of Industrial Development and Company Affairs be pleased to refer to the reply given to Starred Question No. 177 on the 31st March, 1967 and state:

(a) whether the detailed project Report regarding the manufacture of Tractors in India in collaboration with Czechoslovakia has since been examined;

(b) if so, the main features of the Report; and